



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/655/2017/ARE-16

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 03.03.2021.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Sri H.K.Devaiah, Manager and (2) Sri Shivanandappa, Revenue Inspector, Town Municipal Council, Channarayapattana, Hassan District - reg.

Ref:- 1) Government Order No.UDD 102 TMS 2016
Dated 11.04.2017.

2) Nomination order No. UPLOK-2/DE/655/2017 dated 16.05.2017 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 24.02.2021 of Additional Registrar of Enquiries-16, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 11.04.2017 initiated the disciplinary proceedings against (1) Sri H.K.Devaiah, Manager and (2) Sri Shivanandappa, Revenue Inspector, Town Municipal Council, Channarayapattana, Hassan District, [hereinafter referred to as Delinquent Government Officials,

for  
the  
ARE-3

for short as 'DGOs 1 and 2' respectively] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/655/2017 dated 16.05.2017 nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently, by order No.Uplok-1&2/DE/Transfers/2019 dated 07.02.2019, the Additional Registrar of Enquiries-16, Karnataka Lokayukta, Bengaluru, was re-nominated as the Inquiry Officer to continue the said departmental inquiry against DGOs.

3. The DGO 1 Sri H.K.Devaiah, Manager and DGO -2 Sri Shivanandappa, Revenue Inspector, Town Municipal Council, Channarayapattana, Hassan District, were tried for the following charges :-

“ಒಂದನೆಯ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಹೆಚ್.ಕೆ.ದೇವಯ್ಯ ಆದ ನೀವು ಹಾಸನ ಜಿಲ್ಲೆಯ ಚನ್ನರಾಯಪಟ್ಟಣ ಪುರಸಭೆಯಲ್ಲಿ ವ್ಯವಸ್ಥಾಪಕರಾಗಿ ಹಾಗೂ ಎರಡನೆಯ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶಿವಾನಂದಪ್ಪ ಆದ ನೀವು ಹಾಸನ ಜಿಲ್ಲೆಯ ಚನ್ನರಾಯಪಟ್ಟಣ ಪುರಸಭೆಯಲ್ಲಿ ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ, ಕುವೆಂಪು ನಗರದ ಎಸ್.ಎ.ಎಸ್.130 ನಿವೇಶನಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಒ.ಎಸ್.ನಂ.38/08 ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾವೆಯನ್ನು ಮುಖ್ಯಾಧಿಕಾರಿ, ಪುರಸಭೆ ಮತ್ತು ಇತರರ ವಿರುದ್ಧ ದಾಖಲಾಗಿದ್ದು, ಸದರಿ ದಾವೆಯಲ್ಲಿ ತಡೆಯಾಜ್ಞೆಯನ್ನು ನೀಡಿದ್ದು, ಸದರಿ ನಿವೇಶನವನ್ನು ಕಬಳಿಸುವ ಸಲುವಾಗಿ ಇತರ ವ್ಯಕ್ತಿಗಳೊಂದಿಗೆ ಶಾಮೀಲಾದ ಕಾರಣ ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮದಡಿಯಲ್ಲಿ ಸದರಿ ನಿವೇಶನಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ನಕಾಶೆಯನ್ನು ನೀಡುವಂತೆ ಕೋರಿದ್ದರ ಮೇರೆಗೆ ಪುರಸಭೆ ಕಛೇರಿಯಿಂದ ಎರಡು ನಕಾಶೆಗಳನ್ನು ನೀಡಿದ್ದು, ಒಂದು ನಕಾಶೆಯಲ್ಲಿ ದಕ್ಷಿಣ ಭಾಗದ ಕಡೆ ರಸ್ತೆ ಎಂದು ನಮೂದಿಸಿದ್ದು, ಮತ್ತೊಂದು ನಕಾಶೆಯಲ್ಲಿ ರಸ್ತೆ ಎಂದು ನಾಲ್ಕು ಭಾಗಗಳಲ್ಲಿ ಹೆಚ್ಚುವರಿಯಾಗಿ ನಮೂದಿಸುವ ಮೂಲಕ ದೂರುದಾರರಿಗೆ ನೀವುಗಳು ತೊಂದರೆ ಕೊಡುತ್ತಿದ್ದು, ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತಕ್ಕುದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-16) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGOs 1 and 2 is 'proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statements of the DGOs recorded by the Enquiry Officer,

- i) DGO 1 Sri H.K.Devaiah, has retired from service on 31-05-2016; ✓
- ii) DGO 2 Sri R.Shivanandappa, is due for retirement on 31.01.2044. ✓


7. Having regard to the nature of charge '*proved*' against the DGOs 1 and 2, and considering the totality of circumstances, it is hereby recommended to the Government:

i) to impose penalty of 'withholding 10% of pension payable to DGO-1 Sri H.K.Devaiah for a period of five years.'

ii) to impose penalty of 'withholding three annual increments payable to DGO-2 Sri Shivanandappa with cumulative effect.'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*